

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5941

ANSWERED ON:11.05.2012

CAMPAIGN TO RECOVER OUTSTANDING AMOUNT

Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has launched/contemplating to launch a special campaign to recover outstanding taxes from individual and other legal entities owing more than Rs. 1 crore as tax outstanding against them;

(b) if so, the details thereof;

(c) if not, the reasons therefor alongwith the reaction of the Government thereto; and

(d) the extent to which the Government has succeeded in recovering the outstanding amount as a result of special campaign launched in this regard during the last three years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a)&(b): Recovery of outstanding arrears is an on going process. So far as recovery of outstanding arrears pertaining to direct taxes is concerned, the case of outstanding dues of Rs. 1 crore and above are regularly monitored at a senior level in the Income Tax Department through the mechanism of dossiers to ensure expeditious recovery. Further more, recently in cases where the assesses are not traceable or in whose cases assets as per available information are inadequate, detailed standardized procedure has been outlined to accelerate recovery resulting in detection of certain bank accounts.

So far as recovery of arrears of indirect taxes are concerned, the following Action Plan has been implemented by the Central Board of Excise & Customs:

(i) Wherever substantial amounts of arrears have been locked up in cases pending before Courts/appellate fora, early hearing petitions are filed and efforts are made to vacate stay orders. Cases of similar nature are being bunched for expeditious disposal by the appellate authorities.

(ii) The cases pending before Board for Industrial and Financial Reconstruction, Debt Recovery Tribunal, Official Liquidator etc. are being actively followed up.

(iii) Wherever revenue arrears are free from all legal encumbrances, action is taken for speedy implementation of favourable orders passed by Courts. Where no stay has been granted or the stay granted has lapsed, prompt action is taken for realisation of arrears by attachment of movable/immovable assets of the defaulters or recovery from sums due to such assesseees.

(c): In view of reply to part(a) above, the Question does not arise.

(d): The Government has been recovering arrears of tax revenue as an on going process. Amount of arrears recovered during the last three years is as under:

(Rs. In crore)

Year Direct Taxes Indirect Taxes

2009-10 11939 4385.58

2010-11 12011 6065.00

2011-12 21791 7583.90

Figures are provisional.